

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State Tamil Nadu on 29th June, 2024 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 28 of 2024

**A Bill further to amend the Tamil Nadu Land Reforms
(Fixation of Ceiling on Land) Act, 1961.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Act, 2024.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 58
of 1961.

2. In section 3 of the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961 (hereinafter referred to as ‘the principal Act’), in clause (14),—

Amendment to section 3 (14).

(1) in sub-clause (i), for the expression “minor sons and unmarried daughters,”, the expression “minor children”, shall be substituted;

(2) in sub-clause (ii), for the expression “minor grandsons and unmarried grand-daughters”, the expression “minor grand-children” shall be substituted;

STATEMENT OF OBJECTS AND REASONS.

During the Budget session for the year 2023-2024, the Hon'ble Minister for Revenue has announced on the floor of the Legislative Assembly that in order to promote gender equality and to provide equal rights to unmarried women on par with unmarried men, the expressions "unmarried daughters" and "unmarried grand-daughters" will be omitted from the definition of the term "family" in the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961 (Tamil Nadu Act 58 of 1961), and in its place, the expressions "minor children" and "minor grand-children", will be substituted, so as to enable the unmarried women who attained majority to hold lands individually upto the ceiling area specified in the said Act.

2. To give effect to the above announcement, the Government have decided to amend the said Act.
3. The Bill seeks to give effect to the above decision.

K.K.S.S.R. RAMACHANDRAN,
Minister for Revenue and Disaster Management

Secretariat,
Chennai-600 009,
29th June 2024.

K. SRINIVASAN,
Principal Secretary.